

(29)

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL: HYDERABAD BENCH:  
AT HYDERABAD

ORIGINAL APPLICATION NO.964 of 1993

DATE OF JUDGMENT: 17th August, 1993

BETWEEN:

Mr. O.Vijaya Kumar

..

Applicant

AND

1. The Postmaster General,  
Hyderabad Region,  
Hyderabad.
2. The Postmaster,  
Head Post Office,  
Warangal.

..

Respondents

HEARD:

Mr. O.Vijaya Kumar, Party-in-person

Mr. V.Bhimanna, Addl. Standing Counsel for the Respondents.

CORAM:

Hon'ble Shri Justice V.Neeladri Rao, Vice Chairman

Hon'ble Shri P.T.Thiruvengadam, Member (Admn.)

JUDGMENT OF THE DIVISION BENCH DELIVERED BY THE HON'BLE  
SHRI P.T.THIRUENGADAM, MEMBER (ADMN.)

The applicant was working as Postal Assistant in Nellore Head Office. He was declared successful in the departmental examination held in July 1989 for appointment in the Postal Inspectors cadre. He was deputed for induction training prior to being inducted into the cadre of Inspectors for ~~xxxxxx~~ a period of 28 days from 20.9.1989 to 17.10.1989 at the Postal Training Centre, Mysore. At the end of the training, the applicant claimed Daily Allowance and also the

contd....

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.. 2 ..

Travelling Allowance which was initially allowed by the Senior Superintendent of Post Offices, Nellore in November, '89. Subsequently, recovery of the entire amount along with penal interest was ordered. The representation against the recovery made by the applicant was rejected vide letter dated 2.8.93. It is against this order of rejected <sup>in</sup> that this OA has been filed.

2. The reason for rejection of the claim of the applicant as advanced by the department is that the Government servants are entitled to Daily Allowance including Travelling Allowance only for inservice refresher course of training as per the provisions contained under SR 164 and the departmental candidates selected for higher post from general quota and undergoing free promotional training are not to be allowed these allowances.

3. In accordance with the Government of India Orders quoted below SR 164 at Item (5) 3 of the Swamy's Compilation of F.R. and S.R., Part-II, Travelling Allowances, at Page-192, outstation participants ~~xxxxxx~~ sponsored for training programmes which are residential and where boarding and lodging at the training institute are compulsory and are provided at fixed rates, a special allowance in lieu of daily allowance will be admissible to Government servants deputed to undergo such training courses. The special allowance, irrespective of the period of the training course, will be calculated as follows:-

i) outstation participants .. Actual expenditure on Board and lodging plus  $\frac{1}{4}$  of full D.A.

ii) Local participants .. Actual expenditure on board and lodging only.

contd....

Copy to:-

1. The Postmaster General, Hyderabad Region, Hyderabad.
2. The Postmaster, Head Post Office, Warangal.
3. One copy to Sri. O.Vijaya Kumar, (Party-in-person), Inspector of Post Offices (Complaints and Public Grievances) Warangal Division, Warangal-002.
4. One copy to Sri. V.Bhimanna, Addl. CGSC, CAT, Hyd.
5. One copy to Library, CAT, Hyd.
6. One spare copy.

Rem/-

*6th Sept  
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O.A. 964/93  
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APPROVED BY

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL  
HYDERABAD BENCH AT HYDERABAD

THE HON'BLE MR.JUSTICE V.NEELADRI RAO  
VICE CHAIRMAN

AND

THE HON'BLE MR.A.B.GORTHY : MEMBER(A)

AND

THE HON'BLE MR.T.CHANDRASEKHAR REDDY  
MEMBER(JUDL)

AND

THE HON'BLE MR.P.T.RIRUVENGADAM:M(A)

Dated: 17/8/-1993

ORDER/JUDGMENT:

M.A/R.A/C.A.No.

O.A.No.

964/93

T.A.No. (W.P.)

Admitted and Interim directions  
issued.

Allowed

Disposed of with directions

Dismissed

Dismissed as withdrawn

Dismissed for default.

Rejected/Ordered

No order as to costs.

pvm

